

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-529(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.12.2018**

NAME OF THE PARTIES:

Inter Globe Finance Ltd.
v/s.
Shah Group Builders & Infraprojects Ltd.

SECTION: 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Both sides are present.
2. Placed on record Memorandum of Settlement. Ld. Counsel under instruction of the Petitioner seeking permission for the withdrawal of the Petition. Also placed on record Memo of Withdrawal. It is stated that matter is amicably settled. As a consequence, Petition is **disposed** of as withdrawn. To be consigned to records.

Sd/-
M.K. SHRAWAT
Member (Judicial)

17.12.2018
pvs